

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

PETITION No. 266/2010

Sub: Approval under regulation-86 of CERC (Conduct of Business), Regulation 1999 and CERC (Term and Condition of Tariff) Regulations 2009 for determination of transmission tariff for the period 2009-14 for combined elements of i) 80 MVAR bus reactor along with Nellore 400 KV bay Extn. ii) 315 MVA ICT with Cuddapah 400 kV bay Extn. III) 315 MVAICT with Gooty Ext. and IInd 3X167 MVA autotransformer at Kolar and switching arrangement for reactor at Somanahalli IV) 315 MVA ICT with Gazuwaka S/S bay ExtnVI) 315 MVA ICT with Khammam S/S bay Extn. under System Strengthening Scheme V in Southern region for the period from 1.4.2009 to 31.3.2014.

Date of hearing : 23.12.2010

Coram : Shri S. Jayaraman, Member
Shri V. S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondents : Karnataka Power Transmission Corporation Ltd.
(KPTCL) and others

Parties present : Shri M. M. Mondal, PGCIL
Shri Rajeev Gupta, PGCIL
Shri Rakesh Prasad, PGCIL

1. This petition has been filed by Power Grid Corporation of India Ltd. for approval of tariff for the combined assets under "System Strengthening Scheme V" in Southern region for the period from 1.4.2009 to 31.3.2014.

2. The representative of the petitioner submitted that due to contractual exigencies and other reasons beyond the control of the petitioner, certain balance/ retention payments beyond 2008-09 are outstanding which may be allowed under Regulation 9 (2) (i) of CERC (Terms & Condition of tariff) Regulations, 2009 by invoking the power of relaxation of under Regulation 44 of the said regulations.

3. The Commission observed that balance/retention payments claimed by the petitioner included spares and desired to know whether the initial spares were supplied within or after the cut-off date. The Commission directed the petitioner to furnish the actual date of receipt of spares which were part of the original package along with the supporting documents by 10.1.2010.

4. Subject to the above, order in the petition was reserved.

sd/-
(T. Rout)
Joint Chief (Law)